

Keep for A.H./I.R.

on 28/11/94

Ganwad
28/11/94
By Registration

0

28/11/1994.

None present.

Their is dislocation of transport
because of Maharashtra Bandh.
put up for A.H. on 5/12/1994.

(D.C.VERMA)
M(J)

(M.R.KOLHATKAR)
M(A)

M.R.Kolhatkar

Dated 5-12-94

Sh. V.M. Joshi, Counsel for
the applicant.

Issue notice to the respondents
to file reply within four weeks.

List the case on 16.1.95

for admission hearing.

Notices given
Issues to Respondents

on 12.12.94

M.R.Kolhatkar

(M.R.Kolhatkar)

B.S.Hegde

(B.S.Hegde)

M.I)

Dated 16.1.95

M.P.No 55/95

for Amendment

hearing on 16.1.95

Respondents by Shri S.S. Karkera for Shri

P.M. Pradhan

M.P.No 55/95 for amendment is
allowed OA be amended accordingly
within 9 weeks.

Respondents to file reply to the
Amended OA within four weeks.

The matter be listed for
admission on 24-2-95.

(P.P.Srivastava) M(A)

(M.S.Deshpande) M

DT 24.2.95 (Sl.no. 4)

Shri. D.V. Gangal for
the applicant.

Shri. S.S. Karkera for
Shri. P.M. Pradhan for
the respondents.

Shri. Gangal request for
time to carry-out
amendment. Amendment
be carried-out within
a week.

Reply within 3 weeks.

For S/H on 31/3/95.

MR. Kolhatkar *mark*

(M.R. Kolhatkar) (M.S. Deshpande)

J.

M(O).

V/C.

31.3.95
Sl. No. 3

Applicant by Shri. D.V. Gangal.

Respondent by Shri. S.S.
Karkera.

ADM IT. Reply has already
been filed. Reminder if
any within 3 weeks.

Matter be listed before
the Registrar for completion
of pleadings on 6/6/95
and then be placed in
the sine-die list.

(P.P. Srivastava) (M.S. Deshpande)

M(O)

V/C.

J.

Dated: 6.6.95

Shri U.M. Joshi, counsel
for the applicant. Shri S.S.
Karkera for Shri P.M. Pradhan
counsel for the respondents.

Reply has already been
filed and time was granted to file
rejoinder. The same has not been
filed so far. Matter be remitted
in Sine-die list. At the time of
final hearing notice be issued
to the applicant and to the
respondents. Rejoinder if any
be filed during the course of this
month.

S
Dy. Registrar.

Recd rejoinder from applicant
on 20/6/95.

188
3/3

P.T.

The matter taken out
from Sine-die-list
Rix & F-H on 26.3.98.

Issue Notice to
counsel for applicant
& Respondents.

Recd
25/1/98
5/3

Notices issued to
Applicant/Respondents ¹⁰² on
10.6.98

1874

Notice dt 10-2-98
Served on applicant
and respondent

PR

Letter recd. from
applicant re. withdrawing
the O.A. is put up herewith
plz.

2
1613

(5)

26-3-98

Mr. U.G. Joshi Adv. for the applicant.

Mr. Kerkere Adv. for Mr. P.M. Pandit, Adv.

Applicant has filed his written request & prayed for an withdrawal of this O.A.

Counsel from both sides have no objection for the withdrawal of this O.A.

Original application is therefore disposed of as withdrawn.

C.P.P. Secretary

M (A)

R.G. (R.G. Wadhwani)
V.C.

Order/Judgement (despatched
to Applicant/Respondent (s)
on 26/3/98
on 27/4/98)

26/3/98